

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 2262
(ANSWERED ON 20.03.2025)

MISUSE OF HRA CLAUSE BY DELHI PRIVATE SCHOOLS

#2262. DR. LAXMIKANT BAJPAYEE:

Will the **PRIME MINISTER** be pleased to state:

- (a) the mechanism Government has in place to prevent misuse of HRA clause by private schools in Delhi who are not paying HRA to their teachers if their spouses have been allotted Government accommodation;
- (b) whether there are any specific restrictions in HRA rules applicable to the teachers working in private schools in Delhi; and
- (c) if so, the way this affects the eligibility of such teachers to receive HRA and the way these rules align with the broad guidelines governing HRA for Government employees?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Government of India deals with the subject matter(s) concerning grant of House Rent Allowance (HRA) to Central Govt. employees only.

The employees of the private aided/unaided recognized schools of Delhi are governed by the Delhi School Education Act & Rules, 1973 notified by the Government of National Capital Territory of Delhi.
